

THE PUBLIC PREMISES (EVICTION OF UNAUTHORISED OCCUPANTS) AMENDMENT ACT, 1993

No. 7 OF 1994

[7th January, 1994.]

An Act further to amend the Public Premises (Eviction of Unauthorised Occupants) Act, 1971.

BE it enacted by Parliament in the Forty-fourth Year of the Republic of India as follows:—

Short title and commencement.

1. (1) This Act may be called the Public Premises (Eviction of Unauthorised Occupants) Amendment Act, 1993.

(2) It shall come into force on such date<sup>1</sup> as the Central Government may, by notification in the Official Gazette, appoint.

Amendment of section 2.

2. In section 2 of the Public Premises (Eviction of Unauthorised Occupants) Act, 1971 (hereinafter referred to as the principal Act),—

40 of 1971.

(1) in clause (e),—

(A) in sub-clause (2),—

(a) in item (vi), the word “and”, occurring at the end, shall be omitted;

(b) after item (vi), the following items shall be inserted, namely:—

“(vii) any State Government or the Government of any Union territory situated in the National Capital Territory of Delhi or in any other Union territory,

(viii) any Cantonment Board constituted under the Cantonments Act, 1924; and”;

2 of 1924.

(B) in sub-clause (3),—

(a) in the opening portion, for the words “Union territory of Delhi”, the words “National Capital Territory of Delhi” shall be substituted;

(b) in item (i), the word “and”, occurring at the end, shall be omitted;

(c) in item (ii), the word “and” shall be added at the end;

<sup>1</sup>1.6.1994 : Vide Notification No. S.O. 417(E) dated. 31.5.1994.

(d) after item (ii), the following item shall be inserted, namely:—

“(iii) any premises belonging to, or taken on lease or requisitioned by, or on behalf of any State Government or the Government of any Union territory.”;

(2) in clause (fa), in item (iv), for the word, brackets and figures “and (vi)”, the brackets, figures and word “, (vi) and (viii)” shall be substituted;

(3) after clause (fa), the following clause shall be inserted, namely:—

“(fb) “temporary occupation”, in relation to any public premises, means occupation by any person on the basis of an order of allotment made under the authority of the Central Government, a State Government, the Government of a Union territory or a statutory authority for a total period (including the extended period, if any) which is less than thirty days;”.

3. In section 3 of the principal Act, in clause (a), after the words “officers of Government”, the words “or of the Government of any Union territory” shall be inserted.

Amendment of section 3.

4. After section 3 of the principal Act, the following section shall be inserted, namely:—

Inscription of new section 3A.

“3A. Notwithstanding anything contained in section 4 or section 5, if the estate officer, after making such inquiry as he deems expedient in the circumstances of the case, is satisfied that any persons who were allowed temporary occupation of any public premises are in unauthorised occupation of the said premises, he may, for reasons to be recorded in writing, make an order for the eviction of such persons forthwith and, thereupon, if such persons refuse or fail to comply with the said order of eviction, he may evict them from the premises and take possession thereof and may, for that purpose, use such force as may be necessary.”.

Eviction from temporary occupation.

5. In section 4 of the principal Act, sub-section (4) shall be omitted.

Amendment of section 4.